

O.A. No.232/2008

ORDER DATED 14th AUGUST, 2009

Coram:

Hon'ble Mr. Justice K. Thankappan, Member (J)

Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. S. K. Ojha, Ld. Counsel on behalf of Ms. R. B. Mohapatra, Ld. Counsel for the applicant and Mr. P.R.J. Dash, Ld. Counsel for the Respondents.

2. The O.A. itself has already been disposed of by this Tribunal on 2nd January, 2009 by directing the Respondent No. 1 to consider Annexures-A/8 & A/9 representations and pass a reasoned order and communicate the same to the applicant within a period of three months. We have not directed the Respondents to report compliance of the order. It is left to the applicant to challenge the reply given by the Respondents in any in his representation. If so, the present M.A.398/09 is misconceived and hence the same is dismissed.

Member (A)

K. Thankappan
MEMBER (J)